CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



C.P. No. 436 of 2019 O.A No. 1188/2013

This the 16th day of December, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

K. A. Kanekar (aged 64 years) S/o. Late Akoboji Kanekar R/o. 172-D, Pocket-B, Mayur Vihar, Phase- II Delhi- 110 091.

....Petitioner

(None)

Versus

Mr. Piyush Tiwari (acting Chairman cum Managing Director)
India Tourism Development
Corporation Ltd.,
Scope Complex, Lodhi Road,
New Delhi.

...Respondents

(By Advocate : Mr. Ujjawal Jha)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:

This Contempt case is filed alleging that the respondents did not comply with the order dated 29.08.2018 passed by this Tribunal in O.A No. 1188/2013.

2. Today, learned counsel for respondents has placed before us, a copy of the order dated 25.09.2019 passed by the Hon'ble High Court of Delhi in W.P.(C) No. 9381/2019, through which the order passed in the O.A was stayed.

3. In view of this development, the C.P. is closed, leaving it open to the petitioner to pursue the remedies depending upon the outcome of the Writ Petition. There shall be no order as to costs.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

/Mbt/